GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2983 ANSWERED ON:14.03.2011 LEGISLATION TO CURB CHILD TRAFFICKING Panda Shri Baijayant;Pradhan Shri Nityananda

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government proposes to make a law to curb the child trafficking in the country; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

(a) & (b) The Immoral Traffic Prevention Act (ITPA, 1956), is a premier legislation for prevention of trafficking of persons, including children, for commercial sexual exploitation. It, inter alia, lays down punishment for- keeping a brothel, living on the earnings of prostitution, procuring, inducing or taking person for the sake of prostitution, detaining a person in premises where prostitution is carried on and seduction of a person in custody. The Act provides for enhanced punishment where the victim involved is a child.